

**TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART-1, SECTION-1)**

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

**PUBIC NOTICE NO. 187 (RE-2008)/2004-09
NEW DELHI, DATED THE 16th JUNE, 2009.**

In exercise of powers conferred under para 2.4 of the Foreign Trade Policy, 2004-2009, the Director General of Foreign Trade hereby makes following addition as a sub para to para 2.9 of the Handbook of Procedures(Volume I):-

"The application (ANF 2 A) for issuance of fresh IEC or modification of IEC shall indicate the name and designation of the person whose photograph has been affixed on the Bank Certificate. A photograph of the person alongwith his/her name and designation shall also be affixed on the IEC No. to be issued(Appendix 18 B)."

This issues in public interest.

**Sd/-
(R.S.Gujral)
Director General of Foreign Trade and
Ex-officio Additional Secretary to the Government of India.**

(issued from File No01/03/180/14/AM10/PC-II(B).

No.01/93/180/14/AM10/PC-II(B)

Government of India
Ministry of Commerce & Industry
(Department of Commerce)
Directorate General of Foreign Trade

Udyog Bhawan, New Delhi-110011,

Policy Circular No. 94 (RE 2008)/2004-2009

Dated 16th June, 2009

To

All Regional Authorities, DGFT

Subject: Verification of new IEC Number.

-

Based on reports from other Central Government Authorities, it has been decided to institute the following system for limited verifications of IEC Numbers issued by DGFT offices:-

1. Each RA shall carry out physical verification of 10% of the IEC Nos. issued in a particular month. The physical verification of selected units must be completed in the month next to the issuance of the Code No. While selecting the IECs for physical verification, RA may take up those cases first where the Bank Account has been opened less than 6 months before application for IEC has been made. Physical verification of partnership/proprietorship firms may be carried out more than of the Companies which are registered under the Companies. Act.
2. The physical verification shall be carried out by a team of two officials which shall be led by an officer not below the rank of FTDO.
3. In case any discrepancy is found in any of the IECs by the inspecting team, immediate necessary action must be taken in terms of suspension of the IEC and the following up as per existing provisions and/or disabling IEC on EDI system.
4. IEC certificates shall be sent to the applicants on the address indicated in the application **by registered post only**. In exceptional cases, as decided by the Head of Office of the concerned RA, such certificates may be handed over to the applicants. In case any certificate is returned undelivered by postal

authorities, RA may take immediate necessary action in terms of disabling the Code No. on EDI and carry out a thorough antecedent check of the firm before IEC is made operational again.

5. Each RA must send a monthly report on the physical verification to DGFT(HQ) in ECA Division regularly."

This issues with the approval of competent authority.

(O.P.HISARIA)
Joint Director General of Foreign Trade

(issued from File No01/03/180/14/AM10/PC-II(B).

